

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH-COURT NO.I

SERVICE TAX APPEAL NO. 50445 of 2016

(Arising out of Order-in-Appeal No. 301(AK)ST/JPR/2015 dated 31.12.2015 passed by the Commissioner (Appeals), Customs, Central Excise & Service Tax, Jaipur)

M/s. Hargovind Electric Decorators, **.... Appellant**
C/o Jaipur Fruit & Juice Centre,
Shop No. 12, Johari Bazar, Jaipur

Versus

Commissioner, Central Excise, Jaipur **.... Respondent**

APPEARANCE:

Ms. Surbhi Sinha, Advocate for the Appellant
Shri Radhe Tallo, Authorized Representative for the Department

CORAM:

HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P V SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 06/06/2022

FINAL ORDER NO. 50500/2022

JUSTICE DILIP GUPTA

A certificate in form-IV has been issued by the Department regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(JUSTICE DILIP GUPTA)
PRESIDENT

(P V SUBBA RAO)
MEMBER (TECHNICAL)